

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1194  
FIR No.85/2020, P.S. - Ranhola  
U/s 363 IPC

**State Vs. Laxman**

**26.06.2020**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. R.B. Singh, Ld. Counsel for accused/applicant Laxman  
IO W/SI Annu*

This is an application dated 09.06.2020 u/s 438 Cr.PC on behalf of applicant/accused Laxman for grant of anticipatory bail.

Reply dated 26.06.2020 has been filed by the IO.

Ld. Counsel for the accused/applicant has submitted that the accused was attacked by the maternal uncle of the prosecutrix. The prosecutrix was major of the age of 21 years and had solemnized marriage with the accused. Certificate of marriage has been placed alongwith the application.

An affidavit of the prosecutrix is also attached with the application by which she has deposed that she has solemnized marriage with the applicant/accused on 13.02.2020 at Arya Samaj Mandir, Greater Noida, Gautam Budh Nagar, UP.

IO has informed that the prosecutrix is residing with the accused and that she has given the notice to the Mandir Authorities regarding the verification of the certificate submitted by the accused and the prosecutrix.

It is informed that as per the MCD certificate, the age of the prosecutrix is shown as 17 years and her date of birth is 01.09.2002 and the same has been verified and the school record is yet to be verified.

The mother of the prosecutrix is present and has confirmed that the prosecutrix is residing with the accused/applicant.

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**State Vs. Laxman**

**26.06.2020**

As per the counsel of the accused, vide order dated 19.06.2020 of Ld.MM, the custody of the prosecutrix was handed over to the applicant/accused.

IO has informed that until today, only an offence u/s 363 IPC is alleged against the accused as the marriage certificate is to be verified and there is age dispute as per the documents so collected by now.

Considering the nature of offences alleged, the age disputed by the prosecutrix herself stating her as major of the age of 21 years, her marriage certificate attached and to be verified by the IO, the 'no-objection' by way of affidavit given by the prosecutrix Ms.K that she has solemnized marriage with the applicant/accused on 13.02.2020 and she has no objection if the applicant is released on bail, the fact that the prosecutrix is in the custody of the applicant/accused vide order of Ld.MM, the admitted relations of the prosecutrix and the accused, the statement of the prosecutrix recorded u/s 164 Cr.PC, observing the law settled in case titled as **Hanuman Singh and Anr. Vs. State of Rajasthan cited as 42 (1990) DLT 364, 1990 (19) DRJ 201 decided on 29.10.1986** that in case of no objection of prosecutrix/complainant, a liberal view, while considering the bail, may be adopted by the courts of law, the court is of the considered view that no purpose would be served to keep the liberty of the accused at peril during investigation or trial, if he can be procured to face the trial.

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**State Vs. Laxman**

**26.06.2020**

Thus, in the event of arrest, applicant/accused Laxman shall be released on bail on furnishing bail bond and surety bond of Rs. 50,000/- alongwith one surety of like amount to the satisfaction of the SHO/IO concerned, subject to the conditions that, , subject to the conditions:

1. He shall not leave the city/country without permission of court.
2. He shall join the investigation firstly on 27.06.2020 at 2 PM and thereafter as and when required by the IO.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

Violation of any of the conditions mentioned above shall make this bail automatically stands cancelled.

With these conditions, application dated 09.06.2020 u/s 438 Cr.PC on behalf of applicant/accused Laxman for grant of anticipatory bail stands disposed of.

A copy of order be given dasti to the parties, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1213  
FIR No.24/2020, P.S. - Ranhola  
U/s 376 IPC

**State Vs. Manoj Paswan**

**26.06.2020**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Mahesh K. Patel, Ld. Counsel for accused/applicant Manoj  
Paswan  
IO W/SI Annu*

This is an application dated 20.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Manoj Paswan for grant of regular bail.

It is informed that charge-sheet has been filed in the Court and has to be assigned tomorrow i.e. 27.06.2020 to the Court concerned of Sh.Ankur Jain, Ld. ASJ, the only Fast Track Court in West District, specially designated for the purpose of such cases.

Notice to the complainant / prosecutrix be issued, to be served through IO, to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 363/376/328 IPC & Sec 6/17/21 POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the bail application be placed before the Court concerned on **29.06.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1282  
FIR No.816/19, P.S. - Nihal Vihar  
U/s 307/34 IPC  
& 25/27 Arms Act

**State Vs. Inderjeet**

**26.06.2020**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Manoj Goswami, Ld. Counsel for accused/applicant  
Inderjeet*

This is an application dated 24.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Inderjeet for grant of regular bail.

Issue notice to IO to appear with reply and case file for

**27.06.2020.**

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1283  
FIR No.624/2020, P.S. - Ranhola  
U/s 308/34 IPC

**State Vs. Harkesh Yogi**

**26.06.2020**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Ms.Mamta Bhardwaj, Ld. Counsel for accused Harkesh Yogi*

This is an application dated 25.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Harkesh Yogi for grant of regular bail.

Reply taken from e-mode of SI Sedhu Ram Yadav is placed on record. Case file is not being produced.

Ld. Counsel for accused has informed that the applicant/accused has no role in the alleged occurrence and the injured was discharged on the same day from the hospital.

Issue notice to IO to appear with case file & MLC for  
**27.06.2020.**

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1249  
FIR No.600/2020, P.S. - Ranhola  
U/s 308 IPC

**State Vs. Rahul Kumar**

**26.06.2020**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Shiv Sahay, Ld. Counsel for accused/applicant Rahul  
Kumar  
IO absent*

This is an application dated 19.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Rahul Kumar for grant of regular bail.

IO is not present despite directions to place the copy of MLC.

Ld. Counsel has submitted that the accused is in custody since 25.05.2020. IO was directed to appear every time but has not appeared for last two dates, even today.

Issue notice to SHO and IO to appear in person **positively** on **29.06.2020** with the MLC for hearing on the bail application.

Process be issued today itself. A copy of the order be attached with the process for compliance of the directions.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1028 & 1050  
FIR No.166/2020, P.S. - Ranhola  
U/s 304B/498A/34 IPC

**State Vs. (1) Praveen Kumar  
(2) Munni Devi**

**26.06.2020 (Proceedings through Video Conferencing)**

Present: *Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Jaspreet Singh, Ld. Counsel for accused persons/  
applicants Praveen Kumar & Munni Devi  
(all present through video conferencing)*

These are two applications, one dated 02.05.2020 & another dated 11.05.2020 moved u/s 438 Cr.PC on behalf of applicants/accused persons namely Praveen Kumar & Munni Devi for grant of anticipatory bail.

IO is not present. It is informed by the counsel for accused persons that the charge-sheet has been filed in this case on 19<sup>th</sup> or 20<sup>th</sup> June 2020. On committal, the case would be assigned to court concerned. This process may take time for about 15 days in this period of outbreak of Covid-19.

Let the notice be issued to IO to appear with the status of the charge-sheet and reply to the bail applications.

As the judicial record is required for consideration of the bail application on merits, the applications are adjourned for 10.07.2020.

Till then, the interim protection shall continue.

The bail applications be listed on **10.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1028 & 1050  
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U/s 304B/498A/34 IPC

**State Vs. (1) Praveen Kumar  
(2) Munni Devi**

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*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Jaspreet Singh, Ld. Counsel for accused persons/  
applicants Praveen Kumar & Munni Devi  
(all present through video conferencing)*

These are two applications, one dated 02.05.2020 & another dated 11.05.2020 moved u/s 438 Cr.PC on behalf of applicants/accused persons namely Praveen Kumar & Munni Devi for grant of anticipatory bail.

IO is not present. It is informed by the counsel for accused persons that the charge-sheet has been filed in this case on 19<sup>th</sup> or 20<sup>th</sup> June 2020. On committal, the case would be assigned to court concerned. This process may take time for about 15 days in this period of outbreak of Covid-19.

Let the notice be issued to IO to appear with the status of the charge-sheet and reply to the bail applications.

As the judicial record is required for consideration of the bail application on merits, the applications are adjourned for 10.07.2020.

Till then, the interim protection shall continue.

The bail applications be listed on **10.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.611/2020, P.S. - Ranhola  
U/s 323/354B/506/34 IPC

**State Vs. (1) Manjeet Singh Banti  
(2) Mritunjay Singh Avinash  
(3) Jitender Kumar Singh**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Complainant Ms.M absent  
Sh. Ashok Kumar Singh, Ld. Counsel for accused  
persons/applicants Manjeet Singh Banti, Mritunjay Singh  
Avinash & Jitender Kumar Singh  
(all present through video conferencing)*

These are three applications, all dated 04.06.2020 u/s 438 Cr.PC on behalf of applicants/accused persons namely Manjeet Singh Banti, Mritunjay Singh Avinash & Jitender Kumar Singh for grant of anticipatory bail.

Neither the complainant nor the IO of this case is present. As per the previous orders dated 23.06.2020, both the IOs of FIR No.610/20 and 611/20 were asked to appear with case file but none of them has appeared.

Issue notice to both the IOs to appear with case files of FIR No.610/20 and 611/20.

Also issue notice to the complainant / prosecutrix to be produced on 01.07.2020.

Interim protection of no coercive steps of arrest already granted vide order dated 17.06.2020 and further continued vide order dated 23.06.2020, the interim protection shall continue.

The bail application be listed on **01.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.611/2020, P.S. - Ranhola  
U/s 323/354B/506/34 IPC

**State Vs. (1) Manjeet Singh Banti  
(2) Mritunjay Singh Avinash  
(3) Jitender Kumar Singh**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Complainant Ms.M absent  
Sh. Ashok Kumar Singh, Ld. Counsel for accused  
persons/applicants Manjeet Singh Banti, Mritunjay Singh  
Avinash & Jitender Kumar Singh  
(all present through video conferencing)*

These are three applications, all dated 04.06.2020 u/s 438 Cr.PC on behalf of applicants/accused persons namely Manjeet Singh Banti, Mritunjay Singh Avinash & Jitender Kumar Singh for grant of anticipatory bail.

Neither the complainant nor the IO of this case is present. As per the previous orders dated 23.06.2020, both the IOs of FIR No.610/20 and 611/20 were asked to appear with case file but none of them has appeared.

Issue notice to both the IOs to appear with case files of FIR No.610/20 and 611/20.

Also issue notice to the complainant / prosecutrix to be produced on 01.07.2020.

Interim protection of no coercive steps of arrest already granted vide order dated 17.06.2020 and further continued vide order dated 23.06.2020, the interim protection shall continue.

The bail application be listed on **01.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.611/2020, P.S. - Ranhola  
U/s 323/354B/506/34 IPC

**State Vs. (1) Manjeet Singh Banti  
(2) Mritunjay Singh Avinash  
(3) Jitender Kumar Singh**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Complainant Ms.M absent  
Sh. Ashok Kumar Singh, Ld. Counsel for accused  
persons/applicants Manjeet Singh Banti, Mritunjay Singh  
Avinash & Jitender Kumar Singh  
(all present through video conferencing)*

These are three applications, all dated 04.06.2020 u/s 438 Cr.PC on behalf of applicants/accused persons namely Manjeet Singh Banti, Mritunjay Singh Avinash & Jitender Kumar Singh for grant of anticipatory bail.

Neither the complainant nor the IO of this case is present. As per the previous orders dated 23.06.2020, both the IOs of FIR No.610/20 and 611/20 were asked to appear with case file but none of them has appeared.

Issue notice to both the IOs to appear with case files of FIR No.610/20 and 611/20.

Also issue notice to the complainant / prosecutrix to be produced on 01.07.2020.

Interim protection of no coercive steps of arrest already granted vide order dated 17.06.2020 and further continued vide order dated 23.06.2020, the interim protection shall continue.

The bail application be listed on **01.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.218/2020, P.S. - Hari Nagar  
U/s 308/34 IPC

**State Vs. (1) Vijay Garg @ Lal Singh  
(2) Prabhat Kochar  
(3) Deepak Gill**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Complainant Kunal Sharma is physically present  
Sh. Siddharth Singh, Ld. Counsel for accused persons/  
applicants Vijay Garg @ Lal Singh, Prabhat Kochar & Deepak  
Gill  
IO SI Vikas  
(all present through video conferencing)*

These are three applications, all dated 29.04.2020 u/s 438 Cr.PC on behalf of applicants/accused persons namely Vijay Garg @ Lal Singh, Prabhat Kochar & Deepak Gill for grant of anticipatory bail.

The complainant is present before this Court and IO has identified the complainant. IO has informed that the accused persons have joined the investigation but have not co-operated with him in the investigation he does not want their appearance for the purpose of investigation anymore.

The complainant has submitted that he has no objection if the bail is granted to the accused persons and he wants to submit an affidavit to that effect that he received injuries due to falling on the road as he was drunk on that date.

Let the affidavit be produced by the complainant, to that effect.

The bail applications be listed on **29.06.2020**.

Till then, no coercive steps of arrest of the applicants/accused persons shall be taken by the IO.

A copy of this order be given dasti to the parties, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.218/2020, P.S. - Hari Nagar  
U/s 308/34 IPC

**State Vs. (1) Vijay Garg @ Lal Singh  
(2) Prabhat Kochar  
(3) Deepak Gill**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Complainant Kunal Sharma is physically present  
Sh. Siddharth Singh, Ld. Counsel for accused persons/  
applicants Vijay Garg @ Lal Singh, Prabhat Kochar & Deepak  
Gill  
IO SI Vikas  
(all present through video conferencing)*

These are three applications, all dated 29.04.2020 u/s 438 Cr.PC on behalf of applicants/accused persons namely Vijay Garg @ Lal Singh, Prabhat Kochar & Deepak Gill for grant of anticipatory bail.

The complainant is present before this Court and IO has identified the complainant. IO has informed that the accused persons have joined the investigation but have not co-operated with him in the investigation he does not want their appearance for the purpose of investigation anymore.

The complainant has submitted that he has no objection if the bail is granted to the accused persons and he wants to submit an affidavit to that effect that he received injuries due to falling on the road as he was drunk on that date.

Let the affidavit be produced by the complainant, to that effect.

The bail applications be listed on **29.06.2020**.

Till then, no coercive steps of arrest of the applicants/accused persons shall be taken by the IO.

A copy of this order be given dasti to the parties, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.218/2020, P.S. - Hari Nagar  
U/s 308/34 IPC

**State Vs. (1) Vijay Garg @ Lal Singh  
(2) Prabhat Kochar  
(3) Deepak Gill**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Complainant Kunal Sharma is physically present  
Sh. Siddharth Singh, Ld. Counsel for accused persons/  
applicants Vijay Garg @ Lal Singh, Prabhat Kochar & Deepak  
Gill  
IO SI Vikas  
(all present through video conferencing)*

These are three applications, all dated 29.04.2020 u/s 438 Cr.PC on behalf of applicants/accused persons namely Vijay Garg @ Lal Singh, Prabhat Kochar & Deepak Gill for grant of anticipatory bail.

The complainant is present before this Court and IO has identified the complainant. IO has informed that the accused persons have joined the investigation but have not co-operated with him in the investigation he does not want their appearance for the purpose of investigation anymore.

The complainant has submitted that he has no objection if the bail is granted to the accused persons and he wants to submit an affidavit to that effect that he received injuries due to falling on the road as he was drunk on that date.

Let the affidavit be produced by the complainant, to that effect.

The bail applications be listed on **29.06.2020**.

Till then, no coercive steps of arrest of the applicants/accused persons shall be taken by the IO.

A copy of this order be given dasti to the parties, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

UID No.536/17  
New SC No. 104/18, Old SC No. 193/17  
FIR No. 177/17, P.S. Mundka  
U/s 376 IPC & Sec 6 of POCSO Act

**State Vs. Neeraj @ Sonu @ Koko**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present:* Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Naresh Gupta, Ld. Counsel for accused Neeraj @ Sonu @ Koko  
Ms. Deepika Sachdeva, Ld. Counsel from DCW  
(all present through video conferencing)  
IO W/SI Lalita (physically present)

**IA No.01/2019**

This is an application dated 24.04.2019 u/s 439 Cr.PC on behalf of applicant/accused Neeraj @ Sonu @ Koko for grant of bail.

Sh. Naresh Gupta, Ld. Counsel for the accused has submitted that the part examination of the prosecutrix has already been conducted but her testimony could not be concluded and the matter is fixed for 09.09.2020.

Ld. Counsel seeks permission to withdraw the bail application with liberty to move the fresh application on conclusion of the testimony of the prosecutrix. Thus, without hearing the application on merits, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020



UID No. 271/19  
Fresh SC No. 40/19  
FIR No.184/19, PS Nangloi  
U/s 323 IPC &  
Sec. 10 POCSO Act

## **State Vs. Nand Kishore**

**26.06.2020 (Proceedings through Video Conferencing)**

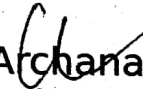
*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Applicant IO W/SI Reena  
(both present through video conferencing)*

This is an application for cancellation of interim bail of accused Nand Kishore, moved by SI Reena, IO of the case.

The death verification report of the accused Nand Kishore who expired on 02.06.2020 is submitted regarding the factum of death of the accused.

The instant application for cancellation of bail of accused Nand Kishore has become infructuous in the event of his death and same is also disposed of accordingly.

***Thus, in the event of his death, the proceedings have been abated against the accused Nand Kishore and as he is the sole accused in this case, the file be consigned to record room.***

  
(Dr. Archana Sinha)  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 58191/16  
New SC No. 132/17, Old SC No. 263/16  
FIR No.419/16, P.S. - Anand Parbat  
U/s 354D/376/323/452/506 Part-II IPC &  
Sec. 4/12 of POCSO Act

**State Vs. Mohd. Iqbal**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. S.D. Singh, Ld. Counsel for accused/applicant Mohd.  
Iqbal  
(both present through video conferencing)*

This is an application dated 06.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Mohd. Iqbal for grant of bail.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 354D/376/323/452/506 Part-II IPC & Sec. 4/12 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

IO is directed to produce the prosecutrix with her through video conferencing on the date of hearing.

The bail application be listed on **07.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Applications No.1083, 1084, 1085, 1095, 1100 & 1271  
FIR No.325/2020, P.S. - Hari Nagar  
U/s 354B/323/509/34 IPC

**State Vs. (1) Shoalb Tyagi  
(2) Faisal  
(3) Shahid  
(4) Shabaz Tyagi @ Vicky  
(5) Firoz Khan**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Sumit Gauba, Ld. Counsel for complainant  
Sh. Mahesh Kumar, Ld. Counsel for accused persons/  
applicants Shoaib Tyagi, Faisal, Shahid, Shabaz Tyagi  
@ Vicky & Firoz Khan  
IO ASI Shiv Lal  
(all present through video conferencing)*

These are five applications, all dated 11.05.2020 u/s 438 Cr.PC on behalf of applicant/accused Shoaib Tyagi, Faisal, Shahid, Shabaz Tyagi @ Vicky & Firoz Khan for grant of anticipatory bail.

The complainant and the prosecutrix are present and also represented through their counsel.

It is informed that there are two cross-cases of the same occurrence. Another cross case vide FIR No.326/20 was registered at the instance of applicant Shahid.

Let the IO of such case be produced with the case file of such case.

All the applicants are directed to join the investigation before the IO on 02.07.2020 at 11 AM with the directions that they shall co-operate with the investigation and shall produce their proof of residence to the IO and shall join the investigation further as and when joined by the IO.

Let the applications be put up on **06.07.2020.**

**Contd...2**

Bail Applications No.1083, 1084, 1085, 1095, 1100 & 1271  
FIR No.325/2020, P.S. - Hari Nagar  
U/s 354B/323/509/34 IPC

**State Vs. (1) Shoaib Tyagi  
(2) Faisal  
(3) Shahid  
(4) Shabaz Tyagi @ Vicky  
(5) Firoz Khan**

**26.06.2020**

The final report of MLC of injured be also produced and the CCTV footage of the spot be collected and be produced on that date.

Till then, no coercive steps of arrest of the applicants/accused persons shall be taken by the IO.

A copy of this order be given dasti to the parties, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1271  
FIR No.325/2020, P.S. - Hari Nagar  
U/s 354B/323/509/34 IPC

**State Vs. Afroz Khan**

**26.06.2020**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Sumit Gauba, Ld. Counsel for complainant  
Sh. Mahesh Kumar, Ld. Counsel for accused Afroz Khan  
IO ASI Shiv Lal  
(all present through video conferencing)*

This is an application dated 22.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Afroz Khan for grant of regular bail.

Reply dated 24.06.2020 has already been placed on record.

It is informed by the IO that this accused has two other cases apart from the present case and he was on interim protection in case vide FIR No.483/19 from the Hon'ble High Court.

Ld. Counsel for the accused has submitted that Afroz Khan was not named in the FIR and was later on added in the statement of the prosecutrix recorded u/s 164 Cr.PC and he is in custody since 10.06.2020.

Also that, there were two FIRs registered for the same occurrence. The cross FIR No.326/20 was registered at the complaint of Shahid, one of the applicants seeking anticipatory bail.

Also that there was a civil dispute regarding some amount of loan and registration of one GPA between the two parties, however, no civil litigation has been filed till date.

IO has admitted that Afroz Khan is not named in the FIR and that as per the MLC of Mohd. Qasim, the injuries are shown as blunt and that the injured was discharged on the same day.

Contd...2

**State Vs. Afroz Khan**

**26.06.2020**

Ld. Counsel for complainant has submitted that Afroz Khan was also available on the spot. Whereas, Ld. Counsel for the accused has submitted that he was not available on the spot and that is why he was not named in the FIR.

The IO has informed that there were CCTV installed at the place of occurrence.

Let the IO collect the CCTV footage of the spot as the spot was on the street.

It is admitted case that the quarrel had taken place between the two groups and at the house of the accused.

In the above-noted circumstances considering that there were cross FIRs between the two groups and the another FIR was registered at the instance of one Shahid who is also named in the FIR of the present case.

Considering the nature of offences alleged, the fact that this accused was not named in the FIR, however, added in the statement recorded u/s 164 Cr.PC, the fact that there were two cross FIRs registered against each other, the period of custody and the nature of injuries of the injured mentioned in the MLC as blunt and the injured was discharged on the same day and that the injured was not the prosecutrix, no recovery of any weapon till date, the punishment provided for the offences alleged is upto the period of 7 years, in the period of Covid-19 pandemic, when there is a move of de-congestion of jails, the court is of the considered view that no purpose would be served to keep the liberty of the accused at peril during investigation or trial.

Contd...3



**State Vs. Afroz Khan**

**26.06.2020**

Thus, the accused Afroz Khan is admitted on bail on furnishing bail bond and surety bond of Rs.35,000/- with one surety of like amount to the satisfaction of Ld. Duty MM, subject to the conditions:

1. He shall not leave the city/country without permission of the court.
2. He shall not visit the place of prosecutrix or injured or their places of visits in any manner during trial and shall not try to temper the evidence or hamper the investigation or trial, in any manner.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. He shall attend the investigation and trial without any single default.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

Violation of any of the conditions mentioned above shall make this bail automatically stands cancelled or at the instance of the prosecutrix.

With these conditions bail application moved under section 439 Cr.P.C for grant of regular bail to accused Afroz Khan stands disposed of.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

A copy of this order be given dasti to the parties, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 58191/16  
New SC No. 132/17, Old SC No. 263/16  
FIR No.419/16, P.S. - Anand Parbat  
U/s 354D/376/323/452/506 Part-II IPC &  
Sec. 4/12 of POCSO Act

**State Vs. Mohd. Iqbal**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. S.D. Singh, Ld. Counsel for accused/applicant Mohd.  
Iqbal  
(both present through video conferencing)*

This is an application dated 06.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Mohd. Iqbal for grant of bail.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 354D/376/323/452/506 Part-II IPC & Sec. 4/12 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

IO is directed to produce the prosecutrix with her through video conferencing on the date of hearing.

The bail application be listed on **07.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020



UID No. 271/19  
Fresh SC No. 40/19  
FIR No.184/19, PS Nangloi  
U/s 323 IPC &  
Sec. 10 POCSO Act

**State Vs. Nand Kishore**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Applicant IO W/SI Reena  
(both present through video conferencing)*

This is an application for cancellation of interim bail of accused Nand Kishore, moved by SI Reena, IO of the case.

The death verification report of the accused Nand Kishore who expired on 02.06.2020 is submitted regarding the factum of death of the accused.

The instant application for cancellation of bail of accused Nand Kishore has become infructuous in the event of his death and same is also disposed of accordingly.

***Thus, in the event of his death, the proceedings have been abated against the accused Nand Kishore and as he is the sole accused in this case, the file be consigned to record room.***

(Dr. Archan Sinha)  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

UID No.536/17  
New SC No. 104/18, Old SC No. 193/17  
FIR No. 177/17, P.S. Mundka  
U/s 376 IPC & Sec 6 of POCSO Act

**State Vs. Neeraj @ Sonu @ Koko**

**26.06.2020 (Proceedings through Video Conferencing)**

*Present:* Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
Sh. Naresh Gupta, Ld. Counsel for accused Neeraj @ Sonu @ Koko  
Ms. Deepika Sachdeva, Ld. Counsel from DCW  
(all present through video conferencing)  
IO W/SI Lalita (physically present)

**IA No.01/2019**

This is an application dated 24.04.2019 u/s 439 Cr.PC on behalf of applicant/accused Neeraj @ Sonu @ Koko for grant of bail.

Sh. Naresh Gupta, Ld. Counsel for the accused has submitted that the part examination of the prosecutrix has already been conducted but her testimony could not be concluded and the matter is fixed for 09.09.2020.

Ld. Counsel seeks permission to withdraw the bail application with liberty to move the fresh application on conclusion of the testimony of the prosecutrix. Thus, without hearing the application on merits, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1281  
FIR No.602/2020, P.S. - Ranhola  
U/s 307/34 IPC

**State Vs. Ramu Yadav**

**26.06.2020**

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State  
None for accused/applicant Ramu Yadav*

This is an application dated 18.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Ramu Yadav for grant of regular bail.

Issue notice to IO to appear with reply and case file for **27.06.2020.**

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/26.06.2020